

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 1296/2024**

**IN THE MATTER OF:**

**RAJENDRA SINGH**

...APPLICANT

**VERSUS**

**STATE OF UTTAR PRADESH & ORS.**

...RESPONDENTS

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THROUGH



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...RESPONDENTS

**REPLY ON BEHALF OF RESPONDENT M/S SURYA BRICK FIELD**

**MOST RESPECTFULLY SHOWETH:**

1. It is humbly submitted before this Hon'ble Tribunal that the Respondent, M/s Surya Brick Field, has been operating lawfully and in compliance with the applicable environmental regulations. This Hon'ble Tribunal, vide its order dated 26.11.2024, directed the constitution of a Joint Committee to inspect the Respondent's brick kiln premises. The Respondent has extended its full cooperation to the authorities during the inspection process.
2. That it is further submitted the Joint Committee conducted an inspection of the Respondent's at premises on 24.12.2024, during which it verified the allegations raised by the complainant. The Committee's report confirmed that the brick kiln complied with the Zila Panchayat Byelaws for Brick Kilns, which were in effect at the time of its establishment in 2010.

3. That the inspection verified that the distances from schools, residential areas, and water bodies, met the prescribed criteria under the Byelaws. It was observed that the nearest residential area, Village Faheempur Khurd, is located 275 meters from the brick kiln, while schools and other public buildings are situated more than 250 meters away. Additionally, the brick kiln is located 4 kilometres away from National Highway 58 and over 50 meters away from the nearest road. The inspection also confirmed that no deep pits were present on the premises, as alleged in the complaint. A copy of the Joint Committee's report is annexed herewith as Annexure-1.
  
4. It is submitted that the Respondent's brick kiln was previously known as "M/s Ganga Sidh Brick Field" and applied for its first Consent to Operate (CTO) for air and water in the year 2010. This consent was granted on 30.06.2010 under the Zila Panchayat Byelaws, which were applicable at the time. The Respondent updated its name to "M/s Surya Brick Field" in 2012, and all records were duly updated with the Uttar Pradesh Pollution Control Board (UPPCB). A copy of consent granted on 30.06.2010 under the Zila Panchayat Byelaws, which were applicable at the time is annexed herewith as Annexure-2.
  
5. The Respondent's operations were initiated and continue in compliance with the Zila Panchayat Byelaws for Brick Kilns. The Respondent holds a valid CTO under the Air and Water Acts, effective until 31.07.2027. A CTO under the Air and Water Acts, effective until 31.07.2027 is annexed herewith as Annexure-3.

6. It is further submitted that the Respondent operates on a leased land, and the lease agreement has been executed in accordance with the relevant legal provisions. The lease agreement is annexed herewith as Annexure-4.
  
7. That the Joint Committee also verified the pollution control measures installed at the Respondent's premises. These measures include an ID fan and a 30-meter-high chimney, which ensure compliance with environmental standards. The allegations of the use of prohibited fuels were found to be baseless, as no such fuels were observed on the premises during the inspection.
  
8. That the Regional Officer, UPPCB, issued a notice to the Respondent on 26.12.2024, directing strict compliance with the conditions imposed under the CTO. The Respondent is ensuring full compliance and has undertaken corrective measures as required.
  
9. It is further submitted that the Respondent is duly registered under the Goods and Services Tax (GST) Act and complies with all taxation requirements. The GST registration certificate is annexed herewith as Annexure-5.
  
10. Additionally, it is submitted that the Respondent's Consent to Operate under the Air and Water Acts has been periodically renewed, confirming ongoing compliance with environmental regulations.

11. It is further submitted that the Respondent has ensured compliance with all statutory obligations as per the directives of the Uttar Pradesh Pollution Control Board. The Respondent adhered to all required conditions under the applicable environmental regulations and operational guidelines.

12. It is further submitted that the allegations raised by the complainant are baseless and motivated by malice, as the complainant is a direct rival in the same business. The present application has been filed with the sole intention of causing disruption to the Respondent's lawful operations and tarnishing its reputation. Such frivolous complaints should not be entertained by this Hon'ble Tribunal.

**PRAYER:**

In light of the above submissions, it is most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

- a. Dismiss the Original Application No. **1296/2024** as being devoid of merit; and
- b. Pass such other or further orders as may be deemed fit and proper in the interest of justice.

THROUGH



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IN THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 1296/2024

IN THE MATTER OF:

RAJENDRA SINGH

...APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS.

...RESPONDENTS

AFFIDAVIT

I, Karanveer Singh Proprietor of Surya Brick Fields At Fahimpur Khurd, Uttar Pradesh. **Presently at New Delhi**

1. That I am posted as stated above and well conversant with the facts of the present case and as such competent to swear this affidavit before this Tribunal.
2. That the accompanying reply has been drafted by our counsel upon my instructions.
3. That the contents of the accompanying reply are true and correct and the knowledge has been derived from official records and nothing material has been concealed therefrom.



*Sh Kaushik*  
*D/5882/22*

**I identified the deponent who  
has signed in my presence**



*[Signature]*

**DEPONENT**

**VERIFICATION**

Verified on solemn affirmation at **New Delhi** on this **20 FEB 2025** 2025,  
that the contents of the foregoing affidavit are true and correct to the best of my  
knowledge and no part of it is false and nothing material has been concealed  
therefrom.

*[Signature]*

**DEPONENT**

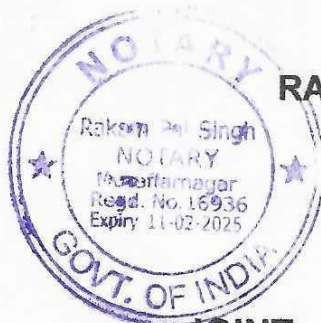
**ATTESTED**  
**NOTARY PUBLIC**  
**(INDIA)**

**20 FEB 2025**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**  
**ORIGINAL APPLICATION NO. 1296/2024**

IN THE MATTER OF :

NOTARY



**RAJENDRA SINGH Vs STATE OF UTTAR PRADESH**

NOTARY

**JOINT INSPECTION REPORT ON BEHALF OF THE**  
**DISTRICT MAGISTRATE, MUZAFFARNAGAR, 251001**  
**UTTAR PRADESH, INDIA IN COMPLIANCE TO THE ORDER**  
**DATED 26.11.2024 PASSED BY THE HON'BLE NATIONAL**  
**GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI IN**  
**ORIGINAL APPLICATION NO. 1296 OF 2024 IN THE**  
**MATTER OF RAJENDRA SINGH Vs STATE OF UTTAR**  
**PRADESH.**

NOTARY

I, Umesh Mishra, aged about 52 years S/o Shri M.P. Mishra, presently posted as District Magistrate, Muzaffarnagar do hereby solemnly affirm and state on oath as under :

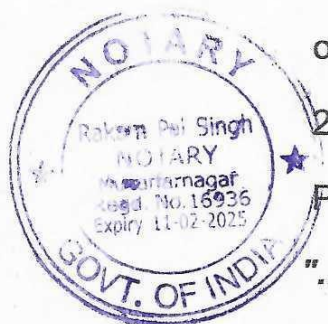
NOTARY

RAKAM PAL SINGH  
 - NOTARY  
 MUZAFFARNAGAR

01 JAN 2025

1. That the deponent is working on the above mentioned post and being authorized officer in the captioned matter and well conversant with the facts and circumstances of the case and as such I am well conversant to swear this affidavit.

2. That this Hon'ble National Green Tribunal, Principal Bench, New Delhi (hereinafter referred as Hon'ble Tribunal) vide its order dated 26.11.2024 in Original Application No. 1296 of 2024 in the matter of Rajendra Singh Vs State of State of Uttar Pradesh & Ors. instructed the following :-



*".....3. In our view, before proceeding further in the matter, it would be appropriate to obtain a factual report to verify the facts and for this purpose, we constitute a joint Committee comprising District Magistrate, Muzaffarnagar; and Uttar Pradesh Pollution Control Board (hereinafter referred to as "UPPCB").*

*4. District Magistrate, Muzaffarnagar shall be the nodal authority for coordination and compliance.*

*5. The said Committee shall visit the site, collect relevant information, particularly in respect to compliance of Uttar Pradesh Brick Kilns (Siting Criteria For Establishment) Rules, 2012 and submit report within one month...."*

RAKAM PAL SINGH  
NOTARY  
MUZAFFARNAGAR

2

01 JAN 2025

1. For complying of direction passed by Hon'ble NGT in this matter, the report of Joint Committee is attached herewith as **Annexure-1.**
2. Therefore, the above report on behalf of District Magistrate, Muzaffarnagar is submitted before this Hon'ble Tribunal for perusal and kind consideration.



NOTARY

*[Signature]*  
31.12.24  
Deponent

NOTARY

**VERIFICATION**

I, the deponent named above, do hereby verify that the content of all the paras of this affidavit is true to my knowledge and true on the basis of records and as per legal advice. No part of it is false and nothing material has been concealed. So help me GOD.

Verified at Muzaffarnagar on 01<sup>st</sup> day of January 2025.  
01 JAN 2025

NOTARY

I, the undersigned, being a Notary Public, do hereby certify that the deponent(s) named above, who are identified by Shri *[Signature]*, have satisfied myself by examining the deponent who understands the contents of the affidavit which has been read out & obtained by me to the deponent fee charged Rs. ....  
NOTARY, DISTT. MUZAFFARNAGAR

*[Signature]*  
Deponent

Identified by  
*[Signature]*

RAKAM PAL SINGH  
NOTARY  
MUZAFFARNAGAR

01 JAN 2025

**ACTION TAKEN REPORT IN Original Application arising from OA No. 1296/2024 passed by the National Green Tribunal on 26.11.2024 in the matter Rajendra Singh Versus State of U.P.**

=====

**BACKGROUND :**

- In reference to the grievance aroused by Mr. Rajendra Singh, The applicant has made allegation with respect to illegal operation of the Brick Kiln in violation of Environmental Laws and also not conforming with the siting criteria as per the Uttar Pradesh Brick Kilns (Siting Criteria for Establishment) Rules 2012 issued on 27.06.2012.

**Hon'ble National Green Tribunal order dated 26.11.2024**

- Hon'ble National Green Tribunal issued directions on 26.11.2024 constituting a team of District Magistrate, Muzaffarnagar and Uttar Pradesh Pollution Control Board with directions to inspect the brick kiln to verify the facts mentioned in the complaint and siting criteria.
- Hon'ble National Green Tribunal, passed directions on 26.11.2024. Effective part of the order is as below :-

**Order dated 26.11.2024**

***".....3. In our view, before proceeding further in the matter, it would be appropriate to obtain a factual report to verify the facts and for this purpose, we constitute a joint Committee comprising District Magistrate, Muzaffarnagar; and Uttar Pradesh Pollution Control Board (hereinafter referred to as "UPPCB").***

***4. District Magistrate, Muzaffarnagar shall be the nodal authority for coordination and compliance.***

***5. The said Committee shall visit the site, collect relevant information, particularly in respect to compliance of Uttar Pradesh***

***Brick Kilns (Siting Criteria For Establishment) Rules, 2012 and submit report within one month.***

**6. List on 03.01.2025.**

In compliance to the above directions, joint inspection was carried out by the nominated members (District Magistrate Muzaffarnagar and Regional Officer, UPPCB) along with officers of concerned departments including SDM Khatauli and Working Officer Zila Panchayat Muzaffarnagar on 24.12.2024. Mines Officer, Muzaffarnagar has inspected the brick kiln on 30.12.2024 and submitted the report which is annexed as **Annexure-1**.

**Observation of the joint committee during inspection dated 24.12.2024**

The committee inspected the brick kiln on 24.12.2024 and verified the allegations mentioned by the Applicant in his complaint.

- As per the records of Regional Office, UP Pollution Control Board, Muzaffarnagar, the brick kiln in question (M/s Surya Brick Field, Vill. Faheempur Khurd, Block Khatauli, District Muzaffarnagar) applied for first consent air/water in the year 2010 (issued to the brick kiln previously known by the name M/s Ganga Sidh Brick Field) and was issued Consent Air and Water on 30.06.2010 (Consent Air and Consent Water is annexed as **Annexure-2**).
- As the brick kiln was granted CTO Air and Water by UPPCB for operation of the brick kiln in the year 2010, hence operation of Brick Kiln was verified by the officers of UPPCB during consent application verification and the kiln was found compliant as per guidelines of Zila Panchayat Byelaws for Brick Kilns which was prevalent at that time.
- The complainant in his complaint has complained that the brick kiln has been established against the siting criteria mentioned in Uttar Pradesh Brick Kiln (Siting Criteria for Establishment) Rules 2012. However, this guideline came into affect in the year 2012 but the

brick kiln has been operational since year 2010, hence the guidelines of Zila Panchayat Byelaws for Brick Kilns was considered and brick kiln was found compliant under the provisions of that Byelaws.

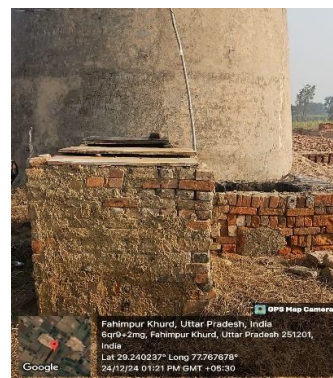
- Further, the complainant, apart from mentioning the violations of siting criteria guidelines, has also mentioned use of illegal fuel being used by the brick kiln in question.
- In regard to the siting criteria under the Zila Panchayat Byelaws for Brick Kilns, during inspection siting measurements were verified as per the Zila Panchayat Siting Criteria Byelaws by Regional Officer UPPCB, Working Officer Zila Panchayat and Mines Officer, Muzaffarnagar. Separate report of which is annexed as **Annexure-3** and is also mentioned in below table :

Complaint issues related to siting criteria	Siting Criteria as per Zila Panchayat Byelaws for Brick Kilns	Observation by Joint Committee (Distance from Stack of Brick Kiln)	Complying/Non Complying (As per Zila Panchayat Guideline)
Distance from residential area (more than 150 persons/20 houses)	200 meter	Vill. Fahimpur Khurd 275 Meter Vill. Sikhera 550 Meter Vill. Adampur Mochri 830 Meter Vill. Pipalhera 1200 Meter	Complying
Distance from hospital, school, public building, religious places	200 meter	Hospital, School, Public Building, Religious Places >250 meter	Complying
Distance from National Highway	50 Meter from NH	NH-58 (Delhi-Haridwar) 4.0 Km.	Complying
Distance from main district road/PWD road	Other Roads – 25 meter	Khatauli-Kadhli Grameen Marg >50 Meter	Complying
Distance of brick kiln from mango orchard/mixed fruit orchard	Distance from Orchard (East West 1.5 Km., North South 300 meter)	One small orchard of Mango (22 Trees only) – 340 meter	Complying

### Observations and Compliance of specific conditions imposed to the brick kiln under the consent to operate (Air/Water) issued by UPPCB

- District Muzaffarnagar falls in the National Capital Region. The Hon'ble Supreme Court has issued orders in Civil Appeal Diary No. 18213/2021 NCR Brick Kiln Association vs Central Pollution Control Board and others that the brick kilns situated in the National Capital Region will be operated only from 01 March to 30 June. At the time of joint inspection, the brick kiln was not found to be operating in compliance with the said orders.
- Water and Air consent from the UP Pollution Control Board has been issued for the operation of the brick kiln for a period up to 31.07.2027. At the time of inspection, the fee receipts of the Zila Panchayat dated 02.11.2024 for renewal (**Annexure-4**) and the receipt of regulating fee deposited for soil mining dated 14.11.2024 (**Annexure-5**) were submitted by the brick kiln representative at the time of inspection.
- ID fan was found installed as an air pollution control system before discharge through the Brick Kiln stack. Chimney about 30 meters high from the ground floor has been installed for dispersion of the generated emissions, which was found to be in accordance with the environmental standards.

#### Photos of Stack, ID fan



- During the joint inspection, no fuel was found stored in the brick kiln premises as the brick kiln is not in operation presently in compliance to the directions of Hon'ble Supreme Court.
- In compliance to the conditions imposed in the CTO (Air/Water) granted to the unit, following violations were observed with the conditions issued in CTO Air/water :-
  - i) The green belt was not found in adequate quantity around the brick kiln as per the rules,
  - ii) a boundary wall of about 7 feet high was found on two sides of the brick kiln,
  - iii) paving road was found complete on one side of the brick kiln however paving road was not found on other sides.



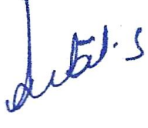


Further, complainant has mentioned in his complaint that two deep pits have been dug in the brick kiln premises. During the joint inspection, deep pits were not found dug in the brick kiln premises.

### **Conclusions and Recommendations**

- It is clear from the above facts that the brick kiln has been granted consent to operate since 2010 on the basis of the guidelines of the Zila Panchayat Byelaws for Brick Kilns prevalent at that time. The complainant in his complaint has mentioned that the brick kiln has not been established as per the guidelines and siting criteria conditions given in the Uttar Pradesh Brick Kiln (Site Standards for Establishment) Rules 2012. However, the said brick kiln is operated prior to the 2012 guidelines, hence, the said guidelines are not applicable to the brick kiln in question.
- In view of the above, the brick kiln has been found in compliance to the siting criteria and the brick kiln has valid consent to operate under Water and Air Act till 31.07.2027 issued by the board.

However, Regional Officer, U.P. Pollution Control Board, Muzaffarnagar has issued notice to the brick kiln vide letter dated 26.12.2024 (**Annexure-6**) for strict compliance of the conditions imposed in the consent to operate issued to the brick kiln and submit the compliance in a time bound manner.

The above Action Taken Report is put up for perusal and necessary action please.

S.No.	Name of Officials & Details	Signature
1	<b>Umesh Mishra</b> District Magistrate, Muzaffarnagar	
2	<b>Monalisa Johri</b> Sub-Divisional Magistrate, Khatauli	
3	<b>Ankit Singh</b> Regional Officer, UPPCB, Muzaffarnagar	
4	उत्पादक इकाई की आवृत्ति परीक्षण की जा रही है।	
5	आवृत्ति परीक्षण कागज़ की जांच	



क्षेत्रीय कार्यालय 0131-2436493  
**उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड**  
 मुजफ्फरनगर

संदर्भ संख्या 824/त्रिक/गंगा सिद्ध त्रिक फील्ड/2010

पंजीकृत

सेवा में,

दिनांक 30/6/2010

में गंगा-सिद्ध-त्रिक-फील्ड,  
 ग्राम-फहीमपुर, ब्लॉक-खतौली  
 गुजफफरनगर।

**विषय :** वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 की धारा -21 के अन्तर्गत सहमति के सम्बन्ध में।

महोदय,

उपरोक्त विषय के संदर्भ में कृपया अपने आवेदन पत्र दिनांक ..... का अवलोकन करें।  
 आपके आवेदन पत्र का परीक्षण किया गया और आपको सशर्त सहमति आदेश संख्या 343 सहमति  
 (वायु) आदेश/ ..... 2010 दिनांक 30/6/2010 को संलग्न किया जा रहा है। आपका ध्यान  
 क्रमांक संख्या 4-3-9-11-17 जो नीचे वर्णित है की ओर आकर्षित किया जा रहा है।

1. सहमति में दी गयी शर्तों एवं नीचे दिये गये विभिन्न बिन्दुओं का सख्ती से अनुपालन सुनिश्चित करें एवं इस कार्यालय को अनुपालन आख्या एक माह के अन्दर प्रेषित करना सुनिश्चित करें।
2. के.वी.ए. क्षमता के डी.जी. सेट से संलग्न चिमनी की ऊंचाई भूतल/भवन की छत से कमश: ..... मी. ऊंची की जाये।
3. फ्लू गैस, प्रक्रिया उत्सर्जन तथा वायु गुणता की अनुश्रवण आख्या इस पत्र प्राप्ति के 15 माह के अन्दर प्रेषित करना सुनिश्चित करें।
4. वायु प्रदूषण नियंत्रण हेतु व्यवस्था जैसे स्थायी चिमनी व ग्रेवीटेशनल सैटलिंग चैम्बर का प्राक्घान इस प्रकार किया जाये, जिससे प्रदूषणकारी अवयवों की मात्रा बोर्ड द्वारा निर्धारित मानकों के अनुरूप हो।
5. इस पत्र प्राप्ति के एक माह के भीतर समस्त प्रदूषण नियंत्रण व्यवस्थाओं की डिजाईन, कार्यक्षमता सम्बन्धी आख्या एवं अपने उद्योग का ले-आउट प्लान प्रेषित करना सुनिश्चित करें।
6. आपके उद्योग का संचालन इस प्रकार से हो, जिससे वायु मण्डल की गुणता मानकों के अनुरूप रहे।
7. उचित मात्रा में वृक्षारोपण करें, जिससे वातावरण में सुधार हो तथा प्रगति आख्या हर तीसरे महीने प्रेषित करना सुनिश्चित करें।
8. यह सहमति केवल वर्तमान उत्पादन क्षमता एवं वर्तमान उत्सर्जन की मात्रा के लिये ही मान्य है।

9. आपके उद्योग की ऑडिट की हुई नवीनतम बैलेन्सशीट की प्रतिलिपि या चार्टर्ड एकाउंटेंट द्वारा पूर्ण विनियोजन (अचल सम्पत्ति + वर्तमान सम्पत्ति - वर्तमान देनदारियां) का सत्यापन प्रमाणपत्र प्रेषित करने के निर्देश दिये जाते हैं जिससे कि आपके द्वारा देय सहमति शुल्क की जांच की जा सके।
10. ईंधन का प्रयोग उत्पादन प्रक्रिया अथवा अन्य प्रक्रिया हेतु नहीं किया जायेगा।
11. आपको उपकर अधिनियम, 1977 में वांछित नियमों का पूर्णतया पालन करने और बोर्ड को इस सम्बन्ध में प्रति भेजने की सलाह दी जाती है।
12. उद्योग का पर्यावरणीय वक्तव्य निर्धारित समय अवधि में प्रेषित करना सुनिश्चित करें।
13. भट्टे में कोयला व लकड़ी के अतिरिक्त अन्य किसी ईंधन का प्रयोग अनुमन्य नहीं है।
14. भट्टे में रबर कटिंग, आयली स्लज, प्लास्टिक स्क्रेप का प्रयोग करते हुये पाये जाने की दशा में यह सहमति खंडित कर भट्टे के विरुद्ध विधिक कार्यवाही की जायेगी।
15. भट्टे की चिमनी से होने वाले उत्सर्जन की जांच हेतु सीढ़ी, पोर्ट होल व प्लेटफार्म की व्यवस्था करना आवश्यक है, सुनिश्चित किया जाये।
16. यह सहमति माननीय उच्च न्यायालय इलाहाबाद के अन्तर्गत आदेश जो कि पलाई ऐश के सम्बन्ध में है, के अनुपालन में जारी की जा रही हैं इस सम्बन्ध में माननीय सर्वोच्च न्यायालय में विचाराधीन वाद में पारित अन्तिम निर्णय मान्य होगा।
17. बोर्ड द्वारा समय-समय पर जारी निर्देशों एवं भारत सरकार द्वारा पारित पर्यावरण संरक्षण अधिनियम 1986 के अन्तर्गत जारी निर्देशों का पूर्ण अनुपालन सुनिश्चित किया जाये।
- 18.

इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी उ.प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ, वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 तथा इसके संशोधित अधिनियम 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी /सभी शर्तों में पुनः विचार करने के लिये जो उचित हो, वह परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिये आरक्षित है।

संलग्न - उपरोक्तानुसार

भवदीय

क्षेत्रीय अधिकारी

संदर्भ संख्या ...../वायु प्रदूषण ..... तद दिनांक .....

प्रतिलिपि :

1. मुख्य पर्यावरण अधिकारी (वृत्त-3) उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड ..... को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

क्षेत्रीय अधिकारी



क्षेत्रीय कार्यालय

0131-2436493

**उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड**  
कमल सिनेमा बिल्डिंग, रेलवे स्टेशन रोड, मुजफ्फरनगर-251001

**सहमति आदेश पत्र**

संख्या 343 / सहमति (वायु) आदेश / 2010 दिनांक 30/6/2010

विषय : सहमति मै0 गंगा सिद्ध ब्रिक फील्ड, ग्राम-फहीमपुर, ब्लॉक-झातौली, मुजफ्फरनगर

**वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 (यथा संशोधित) की धारा 21/22 के अन्तर्गत**

संदर्भ : आवेदन संख्या ..... दिनांक 29/05/2010

- 1 वायु अधिनियम 1981 के अन्तर्गत वायु प्रदूषणकारी अवयवों के उत्सर्जन हेतु उपरोक्त संदर्भित सहमति आवेदन प्रपत्र मै0 गंगा सिद्ध ब्रिक फील्ड, ग्राम-फहीमपुर, ब्लॉक-झातौली, मुजफ्फरनगर को अपने संयंत्रों से संलग्नक में वर्णित शर्तों के अनुरूप वायुमण्डल में उत्सर्जन हेतु बोर्ड द्वारा अधिकृत किया जाता है।
- 2 यह सहमति दिनांक 29/05/2010 से 31/12/2014 अवधि तक मान्य है।
- 3 इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के होते हुये भी उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ, वायु (प्रदूषण नियंत्रण एवं नियंत्रण) अधिनियम 1981 की धारा 21 (6) में तथा इसके संशोधित अधिनियम 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी / सभी शर्तों में पुनः विचार करने के लिये, जो उचित हो, वह परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिये आरक्षित है।

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड हेतु अथवा अधिकृत।

अनुलग्नक संलग्नक  
(सहमति शर्त)

क्षेत्रीय अधिकारी

## उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर

संलग्नक सहमति आदेश संख्या ..... 343 / सहमति (वायु) आदेश / ..... / ..... / 2010

दिनांक ..... 30 / 6 / 2010

### सहमति शर्तें

पत्तू गैस की प्रति घंटा अधिकतम उत्सर्जन मात्रा नीचे दिये गये चिमनियों द्वारा उत्सर्जन मात्रा से अधिक नहीं होनी चाहिये।

	सम्बद्ध चिमनी
(i) भट्टे स	110 फिट ऊँची रहे
(ii)	-
(iii)	-
(iv)	-
(v)	-

वायुमण्डल में विभिन्न चिमनियों द्वारा उत्सर्जित मात्रा निम्न मानकों के अनुरूप हो।

- (i) सस्पेंडेड पार्टिकुलेट मैटर  
(एस.पी.एम.)
- (ii) मेटल डस्ट (आयरन, जिंक, कापर आदि)  
हाइड्रोजन, सल्फर ट्राई आक्साइड, सल्फेड आदि
- (iii) सल्फर डाई आक्साइड,
- (iv) कार्बन मोनोआक्साइड
- (v) हाइड्रोकोर्बन
- (vi) अमोनिया
- (vii) फ्लोरीन
- (viii) मरकैप्टेन
- (ix)
- (x)

उत्सर्जन का स्तर  
बोर्ड  
मानकों के अनुरूप  
रहे।

3. समय-समय पर बोर्ड द्वारा निर्धारित अन्य परिचालकों की मात्रा भी मानकों के अनुरूप हो।

4. बोर्ड द्वारा अनुमोदित वायु प्रदूषण नियंत्रण एवं अनुश्रवण हेतु संयंत्रों का अधिस्थापन उद्योग की प्रस्तावित अथवा कार्यरत परिसर में ही हो।
5. बोर्ड के निर्देशों के अनुरूप ही उद्योग द्वारा कार्यरत प्रदूषण नियंत्रण संयंत्रों में संशोधन अथवा प्रतिस्थापन (यदि सक्षम एवं अनुरूप न पाये गये हों) किया जा सकता है।
6. बिन्दु 4, 5, एवं 7 में इंगित नियंत्रण तथा अनुश्रवण संयंत्रों को कार्यरत स्थिति में इकाई में रखा जाये।
7. इकाई परिक्षेत्र में प्रत्येक आवश्यक स्थान पर चिमनी/स्टैक का प्राविधान बोर्ड मानकों के अनुरूप किया जाये।
8. सहमति आदेश निर्गत किये जाने की दिनांक के एक माह के भीतर इकाई के समस्त स्टैक से हो रहे उत्सर्जन के अनुश्रवण किये जाने की सम्पूर्ण व्यवस्था की जाये। उत्सर्जन का अनुश्रवण नियमित रूप से किया जाए एवं इसकी मासिक आख्या बोर्ड में जमा की जाए।
9. (अ) उपरोक्त संदर्भित सहमति शर्तों का सम्पूर्ण अनुपालन कार्यरत इकाई द्वारा सुनिश्चित किया जाये एवं इस सम्बन्ध में आवश्यक अनुपालन आख्या सहमति आदेश प्राप्ति के एक माह के भीतर प्रस्तुत किया जाए।  
(ब) नवीन इकाई में उत्पादन तब तक न आरम्भ किया जाए जब तक सहमति आदेश की समस्त शर्तों का अनुपालन बोर्ड की संस्तुति के अनुसार न कर लिया जाए।
10. किसी दुर्घटना या किसी अपरिहार्य कारणों से वायु प्रदूषित अवयवों का उत्सर्जन वातावरण में निर्धारित मानकों संदर्भित धारा-29 से अधिक होता है या होने की संभावना हो तो बोर्ड और अन्य संस्थानों जो संदर्भित धारा 29 उत्तर प्रदेश (वायु प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1983 वर्णित है, को सूचित करना चाहिये।
11. इकाई में कार्यरत किसी भी प्रदूषण नियंत्रण संयंत्र अथवा स्टैक में किसी प्रकार का कोई भी परिवर्तन बिना बोर्ड की पूर्व अनुमति के न किया जाये।
12. इकाई का रखरखाव इस प्रकार से सुनिश्चित किया जाये कि वायु प्रदूषणकारी तत्वों का उत्सर्जन, स्टैक के अतिरिक्त किसी बिन्दु से नहीं होना चाहिये।
13. इकाई द्वारा बोर्ड के कर्मचारियों अथवा बोर्ड से मान्यता प्राप्त संस्थानों द्वारा, चिमनी अथवा उक्त किसी "अन्य आउट लेट" से वायु उत्सर्जन का नमूना एकत्रित किये जाने के सम्बन्ध में समस्त आवश्यक सुविधाओं का प्राविधान किया जाये।

14. इकाई से आबादी, कृषिक उपज इत्यादि को कोई भी नुकसान होने की स्थिति में यह आवश्यक होगा कि इकाई में उत्पादन तुरन्त बंद किया जाये तथा हटाने की सूचना तत्काल बोर्ड को दी जाये।
15. आवेदनकर्ता इकाई द्वारा इस सहमति आदेश में तथा भविष्य में दिये जाने वाले समस्त निर्देशों आदेशों का अनुपालन कड़ाई से किया जाये। किसी भी समय पर दिये गये आदेश/ निर्देश अथवा इस सहमति आदेश की शर्तों का अनुपालन सतोषजनक नहीं पाये जाने की स्थिति में आवेदनकर्ता/इकाई पर विधिक प्राविधानों के अन्तर्गत कार्यवाही की जायेगी।
16. उपरोक्त इंगित समस्त शर्तों अधिनियम की धारा 21(6) के अन्तर्गत निरस्त न किए जाने तक वैध रहेगी।
17. आवेदनकर्ता द्वारा सहमति नवीनीकरण हेतु सहमति आवेदन पत्र तीन प्रतियों में जमा किया जाये। यह आवेदन पत्र पूर्व सहमति आदेश की वैधता समाप्त होने से 30 दिन अथवा नवीन या प्रतिस्थापित चिमनी की कार्यान्वयन तिथि हो एवं प्रस्तावित नवीन उत्सर्जन की तिथि से 30 दिन पूर्व (जो भी पहले हो) जमा किया जाये।
18. बोर्ड के अधिकारियों के निरीक्षण के दौरान उद्योग द्वारा एक निरीक्षण पुस्तिका उपलब्ध करा दी जायेगी।
19. आवेदक को निरीक्षणकर्ता/ बोर्ड को अनुश्रवण एवं प्रदूषण नियंत्रण संयंत्रों के निर्माण, अधिस्थापन अथवा संचालन तथा अन्य सभी सूचनाय जो वायु प्रदूषण नियंत्रण से सम्बन्धित हों, उपलब्ध करानी होगी।
20. इस सहमति आदेश की प्राप्ति के 30 दिन के अन्दर उद्योग के डायरेक्टर्स, पार्टनर्स, प्रोपराइटर्स का पता, दूरभाष संख्या की एक लिस्ट उपलब्ध करानी होगी।
21. इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के होते हुये भी उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड लखनऊ, वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 (6) में तथा इसके संशोधित अधिनियम 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने के लिए, उचित हो, वह परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिये आरक्षित है।

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड हेतु अथवा अधिकृत।

क्षेत्रीय अधिकारी

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### Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

169083/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2022

Date: 28/11/2022

To,

M/s

**SURYA BRICK FIELD**

**Vill. Faheempur Khurd, Block Khataui, Muzaffarnagar ,MUZAFFAR NAGAR,251201**

**Application Id-  
18509316**

**Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981**

CCA is hereby granted to **SURYA BRICK FIELD** located at **Vill. Faheempur Khurd, Block Khataui, Muzaffarnagar ,MUZAFFAR NAGAR,251201**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **SURYA BRICK FIELD** granted for the period from **24/11/2022 to 31/07/2027** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Red Bricks (14 Paye)	22000	Numbers/Day

2. **Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
<b>Domestic</b>	<b>1.5</b>	<b>Septic Tank</b>	<b>On Land</b>

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

#### Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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**3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-**

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

**Air Pollution Source Details**

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Brick Kiln Stack	As approved by CPCB/CAQ M	01	Particulate Matter	30 M. high from Ground Level

**Emission Quality Standards**

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	As per E.P. Act

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

**4. Essential documents to be submitted by the Industry/Unit as Applicable :-**

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of

this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

**General Conditions:-**

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

**Specific Conditions:-**

1. This Consent to Operate is being granted for Brick Kiln in Rectangular Shaped Trench with ZIG-ZAG Formation along with ID fan.
2. This consent to operate of brick kiln will be subject to the various orders of Hon'ble Supreme Court passed in Civil Appeal Diary No. 18213/2021 NCR Brick Kiln Association Vs Central Pollution Control Board & Others. The operation of Brick Kiln will be strictly subject to the orders passed in this writ petition time to time.
3. This consent is valid only for products and quantity mentioned above. Brick kiln shall obtain prior

approval before making any modification in product/process/discharge/plant machinery failing which consent would be deemed void.

4. This consent is valid for only domestic discharge through septic tank/soak pit.
5. Unit should comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended.
6. Entire moving area around the Brick kiln should be paved with the bricks to minimize the fugitive dust emission from Brick kiln operations.
7. In compliance of Notification No. G.S.R. As per 143(E) dated 22.02.2022 of Ministry of Environment, Forest and Climate Change, New Delhi, the amount of Particulate Matter in the emissions generated by the brick kiln should not exceed 250 mg/Nm<sup>3</sup> and the height of stack must not be less than as stated in the notification.
8. Kiln shall comply with Solid Waste Management Rules, 2016 and Construction and Demolition Waste Management Rules, 2016.
9. Brick kiln shall submit annual returns as per above mentioned rules. Also, Environmental Statement in prescribed form as per Rule 14 of Environment (Protection) Act, 1986.
10. Kiln shall submit Environmental Statement in prescribed form as per Rule 14 of Environment (Protection) Act, 1986.
11. In case of use of standby DG set, it must be operated as per direction no. 55 issued by CAQM & AA, Delhi. The link for same is <https://caqm.nic.in/WriteReadData/LINKS/5537426406-4577-4794-bb99-8982c37356dc.pdf>
12. Kiln shall abide by directions given by Hon'ble Supreme Court, Hon'ble High Court, National Green Tribunal, Environment Pollution (Prevention and Control) Authority, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time, including directions issued under Graded Response Action Plan (GRAP) for National Capital Region.
13. Brick kiln shall provide permission to this office issued by Zila Panchayat and Mining Department within three month from date of issue of this consent to operate.
14. The brick kiln shall ensure to maintain 6x4 feet platform and 4" porthole as monitoring facility on the stack in compliance of Hon'ble Supreme Court order dt. 13.05.2022.
15. Regarding Fuel , as per direction no. 65 issued by Commission for Air Quality Management & Adjoining Areas, Delhi, Brick kiln will ensure use of approved fuel i.e., Biomass/Agriculture refuse and Pellets/briquettes/PNG etc. as far as possible. Brick kiln shall not use any unauthorized/restricted fuel like rubber/ scrap/tyre/ oily residue/ pet coke/ plastic/ leather cutting etc. in the Manufacturing process.
16. The ash generated in the brick kilns shall be fully utilized in-house in brick making.
17. The brick kiln owners shall ensure that the road utilized for transporting raw materials or bricks on paved roads.
18. Brick Kiln shall be operated in such a manner that ambient air quality should not be adversely affected.
19. Vehicles shall be covered during transportation of raw material/bricks.
20. The Brick kiln will submit revised lease deed one month prior to the expiry of the same, if applicable. If the brick kiln fails to submit the revised/extended lease deed one month prior to the expiry of the same, then the earlier consent fee deposited by the Brick Kiln will stand forfeited and the brick kiln will have to apply fresh consent along with the requisite consent fee.
21. Any amendments/revisions made by the Board/CPCB/MOEF in the APCS/emission/stack height standards shall be applicable to the Brick Kiln from the date of such amendments/revisions.
22. Extraction of ground water through any mechanism like bore well etc. is not allowed without prior Registration/Permission from UP Ground Water Department (UPGWD).
23. Brick kiln shall make rain water harvesting on the premises as per map approved by concerned Authority. Pre-monsoon and Post- monsoon maintenance of rain water harvesting pit shall be done annually.
24. The industry shall submit C.A. certified balance sheet/certificate to this office for verification of consent

fee in every year and accordingly balance fee shall be paid to UPPCB.

25. The industry must be submit the balance consent fee, if fee slab changes as per balance sheet in subsequent years.

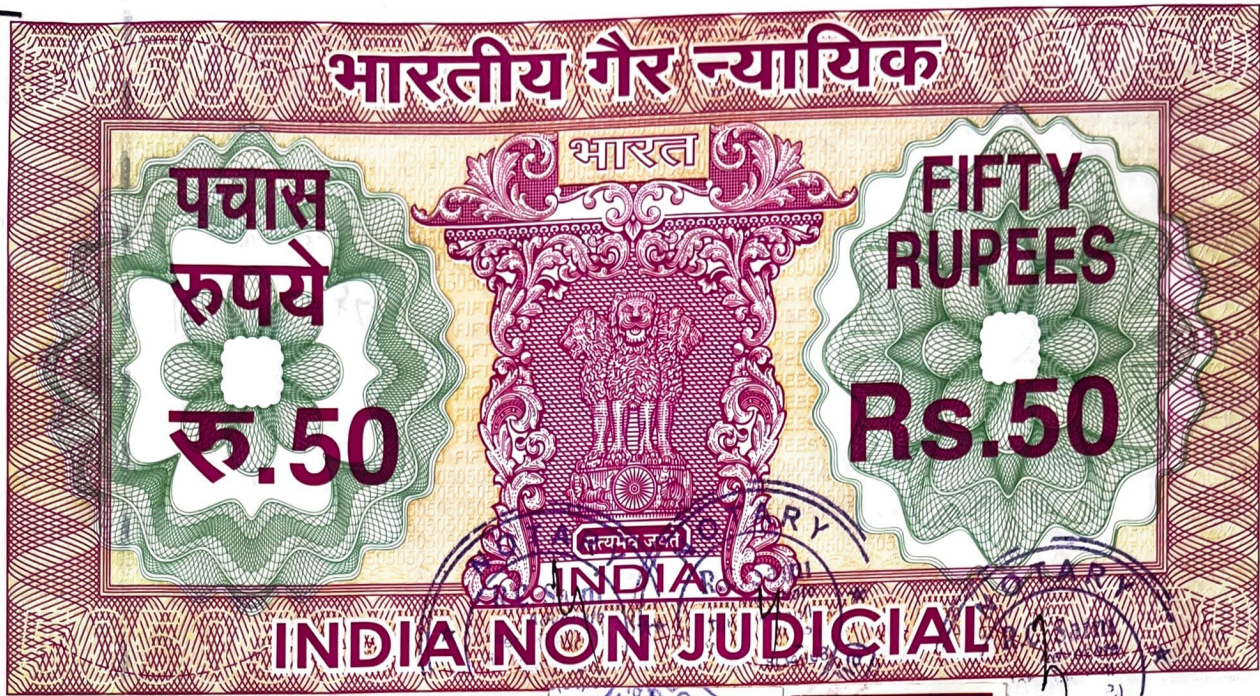
26. In compliance of THE UTTAR PRADESH BRICK KILNS (SITING CRITERIA FOR ESTABLISHMENT) RULES, 2012 Multi layer and multi storey green belt of 10 m width shall be constructed along the periphery of brick kiln leaving two 10 m wide gaps in the boundary for entry and exit of material and vehicles. A wall of 3 m height shall be constructed on the sides where land is not available for green belt development to prevent fugitive dust emission.

**ANKIT** Digitally signed  
by ANKIT SINGH  
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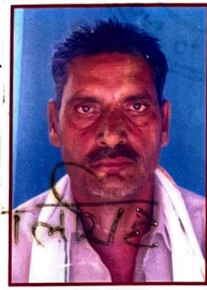
**SINGH** Regional Officer  
UPPCB, Muzaffarnagar

Copy to:

Regional Officer  
UPPCB, Muzaffarnagar



उत्तर प्रदेश UTTAR



नैपाल सिंह  
जीवाला सिंह

आलेख- ठेकानामा

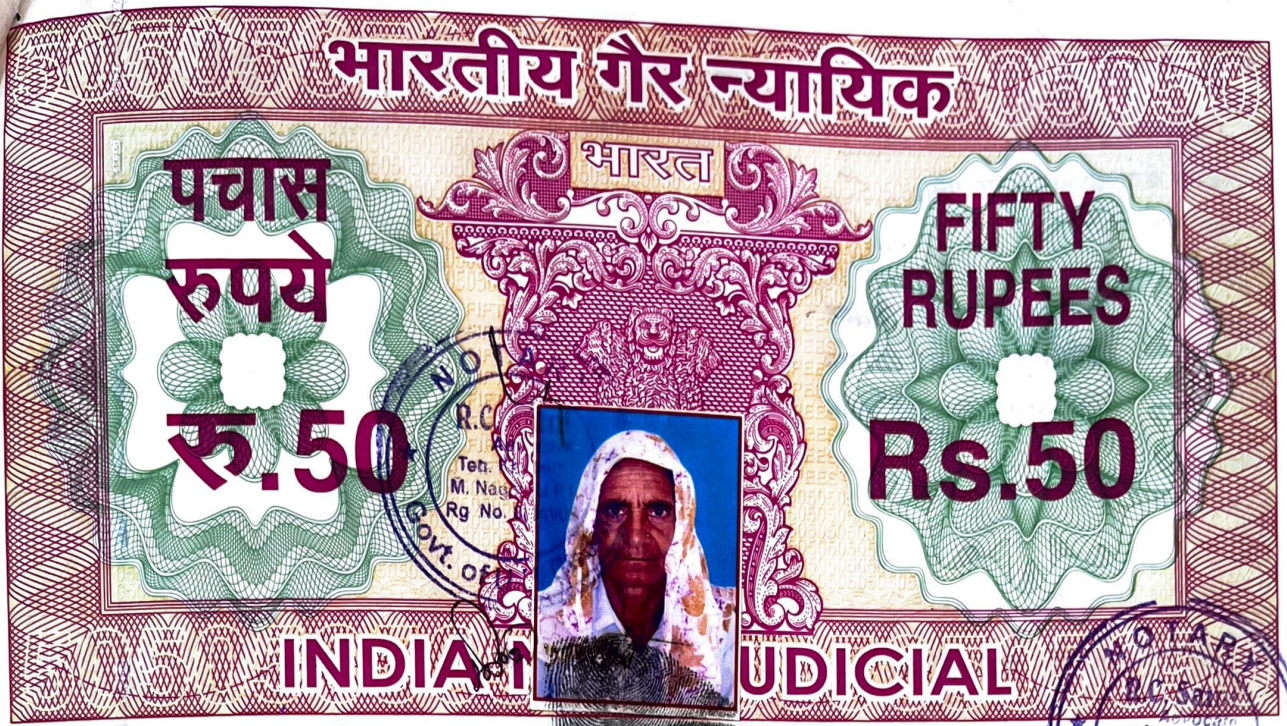
स्टाम्प 100/-रुपये

हम कि नैपाल व हेमसिंह पुत्रगण ज्ञानेन्द्र निवासीगण ग्राम फहीमपुर खुर्द, परगना व तहसील खतौली, जिला मु0नगर (प्रथम पक्ष) एवं करणवीर पुत्र नैपाल सिंह व मुकुल राणा पुत्रगण करणवीर व श्रीमति प्रकाशी पत्नि नैपाल सिंह समस्त निवासी ग्राम युसुफपुर पिपलहेडा, परगना व तहसील खतौली, जिला मुजफ्फरनगर (द्वितीय पक्ष) है।

विदित हो कि खसरा नम्बर 505 रकबा 0.850 है0, खसरा नम्बर 509 रकबा 1.888 है0 कुल दो किते कुल रकबा 2.743 है0 का 1/4 भाग ग्राम फहीमपुर खुर्द परगना व तहसील खतौली, जिला मु0नगर के मालिक व स्वामी एवं सक्रमणीय भूमिधर एवं काबिज प्रथम पक्ष है। प्रथम पक्ष को अपनी उक्त भूमि को किराये आदि पर देने देने के पूर्ण अडि कार प्राप्त है। जो कि जानिब उत्तर है अब प्रथम पक्ष ने अपनी उक्त भूमि निम्न शर्तों पर



22/08/13



उत्तर प्रदेश UTTAR PRADESH

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द्वितीय पक्ष को भट्टा चलाने के लिए 8 वर्षों के लिए दे दिया है।

1. यह कि उक्त भूमि में प्रथम पक्ष का पहले से ही भट्टा लगा हुआ है जिसमें चिमनी आदि लगी है। तथा भट्टा मजदूरों की झोपड़ी बनायेगा और अपना कच्चा पक्का माल रखेगा और भट्टे के हर काम में लायेगा।
2. यह कि उक्त भूमि प्रथम पक्षने 25,000/-रुपये प्रति बीघा कच्चा के हिसाब से द्वितीय पक्ष को दिया है। तथा हर चार वर्ष बाद यानि 15 अक्टूबर निर्धारित रकम का 15 प्रतिशत किराया बढ़ाकर अदा किया जायेगा।
3. यह कि उक्त भूमि 8 वर्ष यानि 15/10/2021 ई0 तक के लिये द्वितीय पक्ष को किराये पर दी है।
4. यह कि भट्टे को द्वितीय पक्ष खुद चलायेगा और उसका को अधिकार होगा कि वह भट्टे का नाम अपनी इच्छानुसार रख सकता है और किसी को भट्टे में साझी भी बना सकता है।
5. यह कि हर वर्ष 15 अक्टूबर से 30 अक्टूबर के मध्य द्वितीय पक्ष हर साल का मुआवजा प्रथम पक्ष को देगा। जिसकी प्रथम पक्ष, द्वितीय पक्ष से रसीद लेगा।



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6. यह कि उक्त भूमि मे उत्तर पूरब के कोने पर जो दुकाने इस समय बनी हुई है उनका व उनमे रखे सामान का मालि कव स्वामी प्रथम पक्ष ही रहेगा। द्वितीय पक्ष का उससे कोई ताल्लुक या वास्ता किसी प्रकार का नही रहेगा।
7. यह कि उक्त भूमि को 8 वर्ष पूरे होने के बाद द्वितीय पक्ष भट्टे को यथास्थिति मे छोडेगा ओर प्रथम पक्ष की सुपुर्दगी मे दे देगा।
8. यह कि इस मियाद में प्रथम पक्ष किसी को न तो भूमि बेचेगा न ही किसी की अन्य किसी प्रकार से द्वितीयपक्ष के प्रयोग मे अडचन नही करेगा यदि कोई अडचन करेगा तो उसके कुल हर्जे खर्चे की जिम्मेदारी होगी।
9. यह कि उपरोक्त सभी शर्तों के दोनो पक्ष पीढी दर पीढी सदैव पाबन्द रहेगे।

अस्तु समक्ष गवाहन सही होशो हवास की सही दशा मे होते हुए बिना किसी अनुचित दबाव व प्रभाव मे आये यह इकरारनामा/किराया नामा लिखा दिया है कि प्रमाण रहे। इति।

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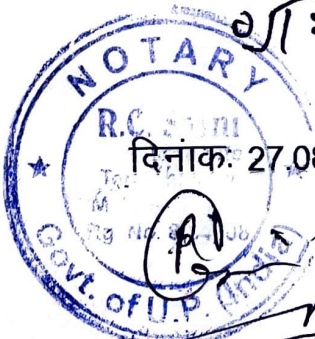
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शम पिपल डेडा

गवाह: P.P.S. Chauhan  
 P.P.S. Chauhan  
 Deed Writer  
 Teh: Khatauli (MuzNagar)



दिनांक: 27.08.2013

Handwritten signature and date: 27/08/13



उत्तर प्रदेश UTTAR PRADESH

BE 575654



आलेख— ठेकानामा

स्टाम्प 100/-रुपये

हम कि नैपाल व हेमसिंह पुत्रगण ज्ञानेन्द्र निवासीगण ग्राम फहीमपुर खुर्द, परगना व तहसील खतौली, जिला मु0नगर (प्रथम पक्ष) एवं करणवीर पुत्र नैपाल सिंह व मुकुल राणा पुत्रगण करणवीर व श्रीमति प्रकाशी पत्नि नैपाल सिंह समस्त निवासी ग्राम युसुफपुर पिपलहेडा, परगना व तहसील खतौली, जिला मुजफ्फरनगर (द्वितीय पक्ष) है।

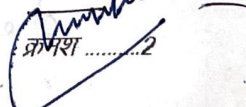
विदित हो कि प्रथम पक्ष खसरा नम्बर 505 रकबा 0.850 है0, खसरा नम्बर 509 रकबा 1.888 है0 कुल दो किते कुल रकबा 2.743 है0 का 1/4 भाग ग्राम फहीमपुर खुर्द परगना व तहसील खतौली, जिला मु0नगर के काबिज व मालिक है। प्रथम पक्ष को अपनी उक्त भूमि को किराये आदि पर देने देने के पूर्ण अधिकार प्राप्त है, जो कि जानिब उत्तर है प्रथम पक्ष ने दिनांक 27.08.2013 को द्वितीय पक्ष को उक्त भटटे की भूमि को 8 वर्ष के लिए भटटा चलाने के लिए किराये/पटटे पर दिया था। जिसके चार वर्ष पूरे हो चुके है व चार वर्ष ठेके के अभी बाकी है। किन्तु द्वितीय पक्ष द्वारा हाई ड्राफ्ट एवं हाई जिगजेक नया भटटा बनाने के कारण उक्त ठेके की अवधि को आगे 8 वर्ष के लिए अर्थात् अब से 12 वर्ष की अवधि के लिए

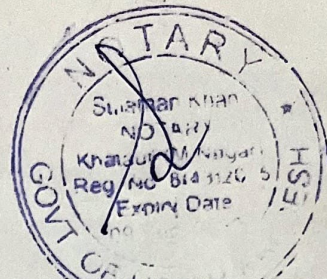
नैपाल सिंह

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5. यह कि हर वर्ष 15 अक्टूबर से 30 अक्टूबर के मध्य द्वितीय पक्ष हर साल का मुआवजा प्रथम पक्ष को देगा। जिसकी प्रथम पक्ष, द्वितीय पक्ष से रसीद लेगा।
6. यह कि उक्त भूमि में उत्तर पूरब के कोने पर जो दुकाने इस समय बनी हुई है उनका व उनमें रखे सामान का मालि कव स्वामी प्रथम पक्ष ही रहेगा। द्वितीय पक्ष का उससे कोई ताल्लुक या वास्ता किसी प्रकार का नहीं रहेगा।
7. यह कि उक्त भूमि को 12 वर्ष पूरे होने के बाद द्वितीय पक्ष भट्टे की यथास्थिति में छोड़ेगा ओर प्रथम पक्ष की सुपुर्दगी में दे देगा।
8. यह कि इस मियाद में प्रथम पक्ष किसी को न तो भूमि बेचेगा न ही किसी की अन्य किसी प्रकार से द्वितीयपक्ष के प्रयोग में अडचन नहीं करेगा यदि कोई अडचन करेगा तो उसके कुल हर्जे खर्चे की जिम्मेदारी होगी।
9. यह कि उपरोक्त सभी शर्तों के दोनो पक्ष व उनके वारिसान ठेकेनामे की अवधि के पाबन्द रहेगे।

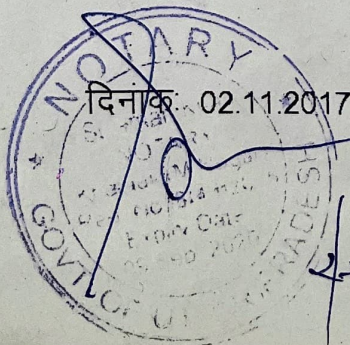
अस्तु समक्ष गवाहन सही होशो हवास की सही दशा में होते हुए बिना किसी अनुचित दबाव व प्रभाव में आये यह इकरारनामा / किराया नामा लिखा दिया है कि प्रमाण रहे। इति।

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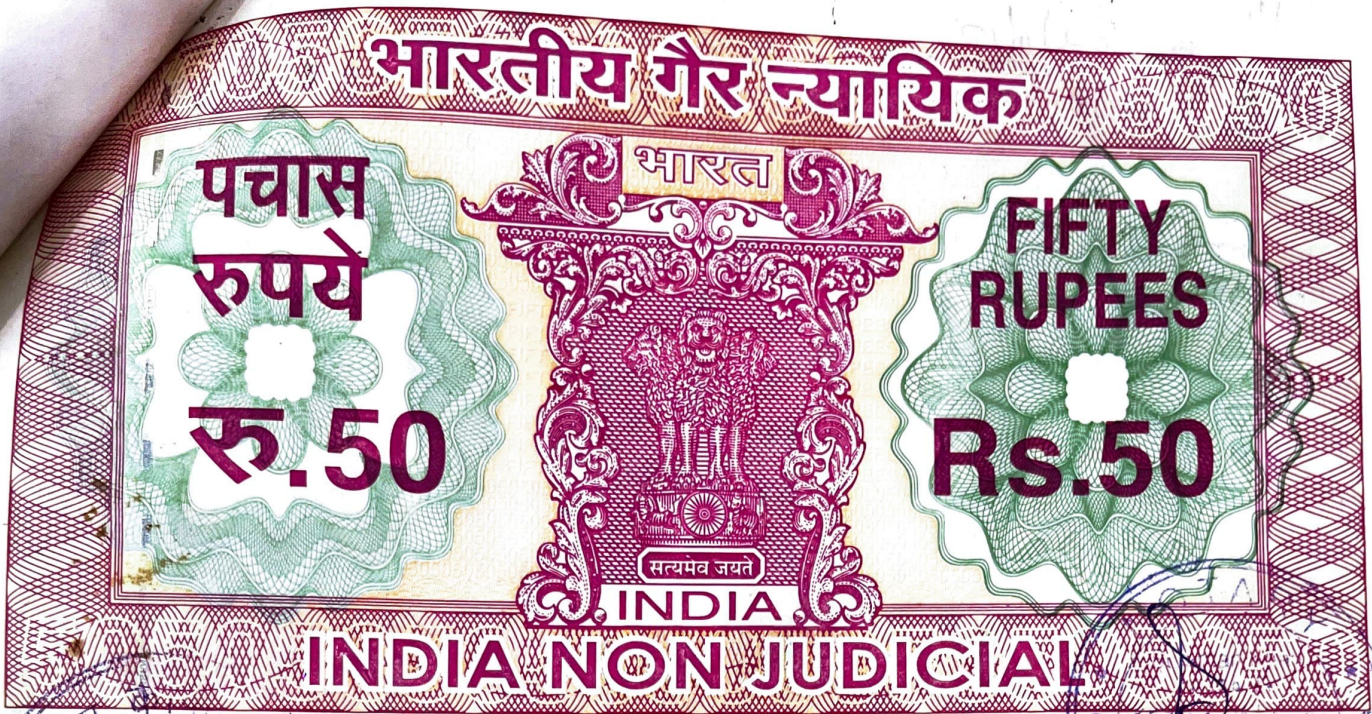
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**P.P.S. Chauhan**  
 Deed Writer  
 (Ch. Khatauli (M.N. Nagar))



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उत्तर प्रदेश UTTAR PRADESH

BE 575655

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द्वितीय पक्ष को उक्त भट्टे की भूमि (0.6857 हेक्टेयर भूमि) को निम्न शर्तों पर द्वितीय पक्ष को भट्टा चलाने के लिए ठेके (पट्टा) पर दे दिया है।

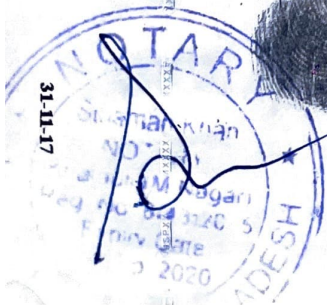
1. यह कि उक्त भूमि में प्रथम पक्ष का पहले से ही भट्टा लगा हुआ है जिसमें चिमनी आदि लगी है। तथा भट्टा मजदूरों की झोपड़ी बनायेगा और अपना कच्चा पक्का माल रखेगा और भट्टे के हर काम में लायेगा।
2. यह कि उक्त भूमि प्रथम पक्षने 28,750/-रूपये प्रति बीघा कच्चा के हिसाब से द्वितीय पक्ष को दिया है।
3. यह कि उक्त भूमि 12 वर्ष यानि 02/11/2029 ई0 तक के लिये द्वितीय पक्ष को किराये पर दी है।
4. यह कि भट्टे को द्वितीय पक्ष खुद चलायेगा और उसको अधिकार होगा कि वह भट्टे का नाम अपनी इच्छानुसार रख सकता है और किसी को भट्टे में साझी भी बना सकता है।

Handwritten signatures and names of the parties involved in the agreement.

Two sets of fingerprints, one for each party, placed below the signatures.

Handwritten signature and a fingerprint of a third party, possibly a witness or notary.

क्रमश .....3



**FORM - XI**

Department of Commercial Taxes, Government of Uttar Pradesh  
[ See sub-rule (8) and (10) of Rule - 32 of the UPVAT Rules, 2000 ]

**Certificate of Registration and Allotment of TIN****09873404423S**

M/S SURYA BRICK FILED whose principal place of business is situated at VILLAGE YUSUFPUR PIPELHRA TEHSIL KHATAULI, MUZAFFRANGAR located in Commercial Tax Circle/Sector Muzaffarnagar / Sector-1, Khatauli, AC subject to provisions of the Uttar Pradesh Value Added Tax Act, 2007, is hereby registered as a dealer and 09873404423S is allotted as its Taxpayer's Identification Number [TIN]. This Registration Certificate is valid with effect from 04-Jan-2014 till the business is discontinued.

**Nature of Business**

Manufacturer

**Place of branches in U.P. & outside U.P.**

1. VILLAGE PHIMPUR KHURD TH KHATAULI DISTT MUZAFFARNAGAR

**Description of Trade/Commodity**

1. BRICK

**Prop./Partner/Director Name & Address**

1. KARAN VIR SINGH, PROP, VILLAGE YUSUFPUR PIPELHRA TEHSIL KHATAULI MZN

Place : Khatauli  
Date : 21-Jan-2014



**Registering Authority**

Signature and seal  
(जितेन्द्र कुमार)

असिस्टेन्ट कमिश्नर वाणिज्य कर  
खण्ड-1, ज्यमौदी, (मुजफ्फरनगर)

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION No. 1296/2024**

**IN THE MATTER OF:  
RAJENDRA SINGH**

**APPLICANT**

**VERSUS**

**STATE OF U.P.**

KNOW ALL to whom these presents shall come that I, Harankur Singh <sup>RESPONDENT(S)</sup> *Proprietor* of "Surya Brick Field" at Fahimpur Khurd, Uttar Pradesh the above named Applicant do hereby appoint

**YASH VARDHAN KAUSHIK  
(D/5882/2022)  
ADVOCATES**

**W-6, TIGER LANE, SAINIK FARMS 110080  
PH.: 9990226669, EMAIL: YASHVARDHANKAUSHIK97@GMAIL.COM**

(hereinafter called the Advocate/s) to be my/our Advocate in the above noted case and authorize them:-

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the Appellate Court including High Court subject to payment of fees separately for each Court by me/us.

To sign, file, verify and present pleadings, appeals, cross-objections or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of the opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings.

To deposit, draw and receive monies, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other legal practitioner or person authorising him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and sign the power of attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/We undertake that I/We or my/our duly authorised agents would appear in Court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We the undersigned do hereby agree not to hold the Advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself.

And I/We the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this \_\_\_ day of , 2024.  
Accepted subject to the terms of fees.

ADVOCATE

CLIENT

*Yashkaushik*

*anand*